

श्री अविनाश राय खन्ना: सर, सुबह हमें बैठना है, उस समय हम डिसाइड कर लेंगे।
...(व्यवधान)...

MR. DEPUTY CHAIRMAN: We agree that clarifications would be there, but time would be decided tomorrow. ...(*Interruptions*)...

श्री सत्यव्रत चतुर्वेदी: सर, अगर आप टाइम बाद में डिसाइड करना चाहें तो हमें इसमें कोई आपत्ति नहीं है, वह आपका अधिकार क्षेत्र है। हमारा केवल इतना कहना है कि इसके लिए पर्याप्त समय मिलना चाहिए ताकि इस मुद्दे पर लोग अपने क्लैरिफिकेशंस अच्छे तरीके से पूछ सकें।
...(व्यवधान)...

SHRI AVINASH RAI KHANNA: We are ready.

MR. DEPUTY CHAIRMAN: My experience is that it cannot be over in one hour. So, we can fix a time tomorrow. I hope, the Government also agrees to that. So, there will be clarifications and the exact time will be decided tomorrow. ...(*Interruptions*)... It will be tomorrow. We can postpone the other discussions. The House is supreme to decide.

Now, we shall take up Special Mentions.

SPECIAL MENTIONS — *Contd.*

Need to bring reforms in labour laws so as to protect interests of migrant labourers

MR. DEPUTY CHAIRMAN: Shri Anang Uday Singh. Do you want to read? I think, you can lay it. What is the point of reading ?

SHRI A.U. SINGH DEO (Odisha): Sir, poor labour migration conditions and obstacles in their access to shelter, education, healthcare and food are fundamental problems relating to labour migration.

Labour contractors, *i.e.*, Sardars, give large advances to labourers, thereafter exploiting them by forcing them to work in brick kilns in appalling conditions and physically harming them.

In a recent event in Kalahnadi District, two migrant labourers' – Jialu Nial and Nilambar Dhangdamajhi – hands were chopped off. An advance of ₹14,000 was given by the Sardar to 12 labourers to work in a brick kiln in Andhra Pradesh. When forcibly being taken to work in a brick kiln in Chhattisgarh instead, ten migrant labourers resisted and escaped. Two, who failed to escape, were taken captive; tortured, and their right hands were chopped off.

[Shri A.U. Singh Deo]

In the light of such events, a sound, comprehensive legal framework on labour migration with stringent execution to keep a check on corrupt, exploitative practices of Sardars and persons colluding with them is essential. Child labour in brick kilns should be vehemently prohibited, instead educational facilities should be provided for children of migrant workers. Provisions for humane working conditions for labourers in brick kilns should be set forth. Migrant labour cells should be set up in each State.

I urge the Government to consider this request, and make provisions for immediate reforms in this regard.

**Need for proper implementation of Prime Minister's
Scholarship Scheme for students of Jammu and Kashmir**

PROF. SAIF-UD-DIN SOZ (Jammu and Kashmir): Sir, the Prime Minister's Special Scholarship Scheme had offered 5000 scholarships to the students from J & K State against a criterion for admission to Medical, Engineering and other courses at various colleges outside the J & K State.

This scheme's implementation started well, but after some time it got subjected to bureaucratic interpretations, and hundreds of students were put to great hardships. I have been trying to suggest simplification of the scheme, but, so far I have not succeeded.

My case before the present Government is that, first of all, PMO should be clear that this scheme has to be continued and then the implementation process should be revisited.

My simple suggestion would be that let the Ministry of HRD select 5000 students against a set criterion, and then allot the selected candidates 400-500 colleges identified in the country for this purpose. Thereafter scholarships can be reimbursed directly to the selected colleges avoiding any kind of interference. This way the implementation will be simplified and students will be also saved from hardships.

Thank you.

Need to consult stakeholders before amending Labour Laws

SHRI P. BHATTACHARYA (West Bengal): Sir, with your permission, I would like to raise an urgent important issue through this Special Mention. The Government is going to make changes in the labour laws. It seems that by amending the labour laws, the Government intends to benefit the employers, and not the employees. The proposed changes are not in line with the Report of the Second National Commission on Labour.